

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 749
(To be answered on the 17th September 2020)**

SAFETY AUDIT

**749. DR. PRITAM GOPINATHRAO MUNDE
SHRI CHANDRA SEKHAR SAHU**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) proposes to start a special safety audit of all Indian Airlines in the country;
- (b) if so, whether this audit will also cover audit of Indian Airports;
- (c) if so, the details thereof;
- (d) the details of criteria and norms fixed for safety audit of Airlines in the country;
- (e) the details of safety measures identified and circulated for implementation by the DGCA during its previous safety audit; and
- (f) the details of action taken by various implementing agencies on each of such safety measures so far?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

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- (a) The DGCA is carrying out special safety audit of all the scheduled airlines in the country.
 - (b) & (c) For the Airports, spot inspections at 13 licensed airports have been carried out during the monsoon season by the DGCA.
 - (d) Regulatory audit of scheduled airlines is carried out every two years as per the Manual of Regulatory Audit. However based on the findings during surveillances, spot checks, complaints, voluntary report and severity of occurrence, risk based audits are carried out in the form of special audits.
 - (e) During previous safety audits, DGCA had identified certain deficiencies. These were circulated to the airline operators for taking corrective measures. The deficiencies found include inter-alia:
 - i. Delay in taking corrective action in case of outcome of the Flight Operation Quality Assurance (FOQA) exceedance data.
 - ii. Non-reporting of the incidents/occurrences by the airlines.

iii. The Maintenance Control Centre (MCC) of the airlines were not adequately staffed with technically qualified personnel.

iv. Few of the procedures in practice were not in compliance with manufacturer's recommended procedures.

v. Non-compliance to workplace manuals, documented procedures and documentation.

(f) The Action Taken Report has been submitted by each of the organization. These were reviewed for effective compliance.

The latest surveillances and audits have shown improvement in areas which include compliance of procedures, workplace manual, documentation etc.
